



BULLETIN PART I:-No. 7

MONDAY, 27 JULY 2020
11.30 A.M.

11 30 AM

- 1. NATIONAL ANTHEM**
The National Anthem was played.

- 2. QUESTIONS**

- (1) STARRED QUESTIONS**

- (a) Questions Answered:-**

Starred Questions at Sl. Nos. 1C and 2B for the day were orally answered.

- (b) Reply Postponed:-**

The replies to Starred Question Nos. 1A and 1B were postponed to the next session.

- (c) Replies Laid:-**

The replies to the rest of the Starred Questions were laid on the Table.

- 3. UNSTARRED QUESTIONS**

- (a) Replies Laid**

The replies to Questions in Unstarred list were laid on the Table.

- (b) Replies Postponed:-**

The replies to Unstarred Questions No. 1, 4, 58, 62, 64, 90, 96, 101 and 103 were postponed to the next session.



12 31 PM

4. SUSPENSION OF RULES

SHRI MAUVIN GODINHO, Minister for Legislative Affairs, moved for leave to move the motion under Rule 306 to suspend the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

“That only the Business as listed in the list of Business be transacted and that all relevant Rules in its application do stand suspended to that extent for the Twelfth Session, 2020.”

The Motion was moved, voted and was adopted.

(At this stage, the Members, enquired about the status on Notice of Adjournment Motion. Pandemonium in the House and they rushed to the well of the House).

12 33 PM

5. OBITUARY REFERENCES

SPEAKER made the following Obituary References of the sad demise of the following distinguished luminaries:

(1) Former Legislators

(i) Late Shri Jitendra.Raghuraj.Deshprabhu, former Legislator of the Third and Fourth Legislative Assembly of the State of Goa from Pernem Constituency.

(ii) Late Shri Atchut Kashinath Sinai Usgaonkar, former Legislator of the First, Second and Third Legislative Assembly of Goa, Daman and Diu, from Pale Constituency, former Deputy Speaker of Goa Legislative Assembly of Goa, Daman and Diu and former Minister of Agriculture and Animal Husbandry.

(iii) Late Shri Dr. Suresh Kuso Amonkar, Ex-Legislator of the Third and Fourth Legislative Assembly of the State of Goa from Pale Constituency and former Health Minister.



(2) Distinguished personalities

- (i) Late Shri Ved.Prakash Marwah, former Governor of Manipur, Mizoram and Jharkhand.
- (ii) Late Shri Lalji Tandon, former Governor of Madhya Pradesh.
- (iii) Late Shri Madhukar Naik, noted educationist and social worker.
- (iv) Late Shri Bejan Daruwalla, a renowned astrologer.

(3) Film/Theatre/music/Performing Arts maestros

- (i) Late S/Shri Irrfan Khan, Rishi Kapur, Jagdeep, Sushant Singh Rajput, film icons.
- (ii) Late Shri Wendell Rodricks, iconic fashion designer, eminent author, noted environmentalist and recipient of the prestigious Padma Shri Award.
- (iii) Late S/Shri Basu Chatterjee, Rajat Mukherjee, noted film makers.
- (iv) Late S/Shri Wajid Khan, Pandit Sharad Jambhekar, music legends.
- (v) Late Smt. Saroj Khan, an eminent choreographer.

(4) Noted Sports legends

- (i) Late Shri Chuni Goswami, football legend.
- (ii) Late Shri Balbir Singh Sr., Hockey legend.
- (iii) Late Shri Vasant Raiji, cricket legend.

(The House stood in silence for 1 minute as a mark of respect to the departed souls.)

(Continuous pandemonium in the House.)

12 35 PM

6. RULING BY THE HON. SPEAKER

Shri Rajesh Patnekar, the Hon. Speaker, delivered the following Ruling:

“I have received a Notice of Adjournment Motion under Rule 68 of the Rules of Procedure and Conduct of Business of Goa Legislative Assembly tabled by Shri Digambar Kamat, Leader of the Opposition and 9 other Members.

An Adjournment motion notice is not admissible unless there is a failure on the part of the Government to perform the duties enjoined by the Constitution of India and the law.



The Motion must relate to a single specific matter. The Motion must not raise more than one issue. In the instant case, the notice seeks to raise two distinct matters. 1. Relating to the Covid-19 crisis and 2. The financial position of the State. As such the motion is not in order and hence is disallowed.”

12 36 PM

7. ORDINANCES LAID

1. **DR. PRAMOD SAWANT, CHIEF MINISTER** laid the following Ordinances:

i) The Goa Goods and Services Tax (Second Amendment) Ordinance, 2020 (Ordinance No.1 of 2020).

ii) The Goa Goods and Services Tax (Amendment) Ordinance, 2020 (Ordinance No. 5 of 2020).

iii) The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Ordinance, 2020 (Ordinance No. 3 of 2020).

2. **SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR FACTORIES AND BOILERS**, laid - The Factories (Goa Amendment) Ordinance, 2020 (Ordinance No. 9 of 2020).

3. **SMT JENNIFER MONSERRATE, MINISTER FOR REVENUE/MINISTER FOR LABOUR AND EMPLOYMENT**, laid the following Ordinances:

i) The Indian Stamp (Goa Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020).

ii) The Contract Labour (Regulation and Abolition) (Goa Amendment) Ordinance, 2020 (Ordinance No. 7 of 2020).

iii) The Industrial Disputes (Goa Amendment) Ordinance, 2020 (Ordinance No. 8 of 2020).

4. **SHRI GOVIND GAUDE, MINISTER FOR CO-OPERATION**, laid the following Ordinances:

i) The Goa Agricultural Produce Marketing (Development and Regulation) (Amendment), Ordinance, 2020 (Ordinance No.2 of 2020).



ii)The Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Second Amendment) Ordinance, 2020 (Ordinance No. 4 of 2020).

12 37 PM

8. PAPERS LAID

1. **DR. PRAMOD SAWANT**, Chief Minister laid the following Performance Budgets 2020-2021 in respect of the following Demands for Grants for the year 2020-2021:

Demand No. 45	-	Archives and Archaeology
Demand No. 54	-	Town & Country Planning
Demand No. 59	-	Factories and Boilers
Demand No. 64	-	Agriculture
Demand No. 20	-	Printing and Stationery
Demand No. 27	-	Official Language
Demand No. 42	-	Sports & Youth Affairs
Demand No. 78	-	Tourism
Demand No. 7	-	Settlement & Land Records
Demand No. 33	-	Revenue
Demand No. 52	-	Labour
Demand No. 60	-	Employment
Demand No. 43	-	Art & Culture
Demand No. 70	-	Civil Supplies
Demand No. 81	-	Department of Tribal Welfare
Demand No. 80	-	Legal Metrology
Demand No. 67	-	Ports Administration
Demand No. 13	-	Transport
Demand No. 31	-	Panchayats
Demand No.19	-	Industries, Trade & Commerce
Demand No.47	-	Goa Medical College
Demand No.48	-	Health Services
Demand No.51	-	Goa Dental College
Demand No. 53	-	Food & Drugs Administration
Demand No. 58	-	Women and Child Development
Demand No. 61	-	Skill Development and Entrepreneurship
Demand No. 76	-	Electricity
Demand No. 79	-	Goa Gazetteer
Demand No. 5	-	Prosecution
Demand No. 6	-	Election Office
Demand No. 11	-	Excise
Demand No. 18	-	Jails/Prisons



Demand No. 30	-	Small Savings & Lotteries
Demand No. 32	-	Finance
Demand No. 34	-	School Education.
Demand No. 35	-	Higher Education
Demand No. 36	-	Technical Education
Demand No. 37	-	Government Polytechnic, Panaji
Demand No. 39	-	Government Polytechnic Curchorem
Demand No. 44	-	Goa College of Art
Demand No. 46	-	Museum
Demand No. 63	-	Rajya Sainik Board
Demand No. 68	-	Forests
Demand No. 73	-	State Election Commission
Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 83	-	Mines
Demand No. 84	-	Airport/Civil Aviation
Demand No. 16	-	Collectorate, South Goa
Demand No. 2	-	General Administration and Co-ordination
Demand No.85	-	Department of Rural Development
Demand No.24	-	Environment and Climate Change
Demand No.82	-	Information Technology
Demand No.12	-	Commercial Taxes
Demand No.71	-	Co-Operation
Demand No.65	-	Animal Husbandry & Veterinary Services
Demand No.72	-	Science Technology and Waste Management
Demand No. 66	-	Fisheries
Demand No.26	-	Fire and Emergency Services
Demand No.29	-	Public Grievances
Demand No. 28	-	Administrative Tribunal
Demand No. 8	-	Treasury & Accounts Administration, North Goa
Demand No. 9	-	Treasury & Accounts Administration, South Goa
Demand No.55	-	Municipal Administration
Demand No.57	-	Social Welfare
Demand No.21	-	Public Works
Demand No. 15	-	Collectorate, North Goa
Demand No. 74	-	Water Resources
Demand No. 62	-	Law
Demand No. 10	-	Notary Services



Demand No. 23	-	Home
Demand No. 25	-	Home Guard & Civil Defence
Demand No. 49	-	Institute of Psychiatry & Human Behaviour
Demand No. 56	-	Information and Publicity

2. DR. PRAMOD SAWANT, Chief Minister laid the Audited Annual Accounts of Goa University for the year 2017-18.

II. The Goa Goods and Services Tax Act, 2017

(a) Tax Notifications

1. Notification No.38/1/2017-Fin(R&C)(124) dated 14/01/2020, published in the Extraordinary Official Gazette, Series I, No. 41, dated 15/01/2020.
2. Notification No. 38/1/2017-Fin(R&C)(125)/72 dated 14/01/2020, published in the Extraordinary Official Gazette, Series I, No. 41, dated 15/01/2020.
3. Notification No. 38/1/2017-Fin(R&C)(126) dated 23/01/2020, published in the Extraordinary Official Gazette, Series I, No.43, dated 28/01/2020.
4. Notification No.38/1/2017-Fin(R&C)(127) dated 23/01/2020, published in the Extraordinary Official Gazette, Series I, No.43, dated 28/01/2020.
5. Notification No. 38/1/2017-Fin(R&C)(128) dated 23/01/2020, published in the Official Gazette, Series II, No. 44, dated 30/01/2020.
6. Notification No.CCT/26-2/2018-19/51/2911 dated 05/02/2020, published in the Extraordinary Official Gazette, Series I, No. 45 dated 06/02/2020.
7. Notification No. 38/1/2017-Fin(R&C)(129) dated 18/03/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 50, dated 18/03/2020.
8. Notification No. 38/1/2017-Fin(R&C)(130) dated 08/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 1, dated 08/04/2020.
9. Notification No. 38/1/2017-Fin(R&C)(131) dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
10. Notification No. 38/1/2017-Fin(R&C)(132) dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
11. Notification No. 38/1/2017-Fin(R&C)(133) dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
12. Notification No. 38/1/2017-Fin(R&C)(134) dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
13. Notification No. CCT/26-2/2018-19/52/01 dated 31/03/2020, published in the Extraordinary Official Gazette, Series II, No. 1, dated 02/04/2020.
14. Notification No. CCT/26-2/2018-19/53/03 dated 31/03/2020, published in the Extraordinary Official Gazette, Series II, No. 1, dated 02/04/2020.
15. Notification No. CCT/26-2/2018-19/54/02 dated 31/03/2020, published in the Extraordinary Official Gazette, Series II, No. 1, dated 02/04/2020.
16. Notification No. CCT/26-2/2018-19/55 dated 08/04/2020, published in the Extraordinary Official Gazette No.2, Series II, No. 1, dated 08/04/2020.



17. Notification No. 38/1/2017-Fin(R&C)(135) dated 02/04/2020, published in the Extraordinary Official Gazette, Series I, No. 1, dated 02/04/2020.
18. Notification No. 38/1/2017-Fin(R&C)(136) dated 02/04/2020, published in the Extraordinary Official Gazette, Series I, No. 1, dated 02/04/2020.
19. Notification No. 38/1/2017-Fin(R&C)(137) dated 02/04/2020, published in the Extraordinary Official Gazette, Series I, No. 1, dated 02/04/2020.
20. Notification No. 38/1/2017-Fin(R&C)(138) dated 02/04/2020, published in the Extraordinary Official Gazette, Series I, No. 1, dated 02/04/2020.
21. Notification No. 38/1/2017-Fin(R&C)(139) dated 02/04/2020, published in the Extraordinary Official Gazette, Series I, No. 1, dated 02/04/2020.
22. Notification No. 38/1/2017-Fin(R&C)(140) dated 21/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 3, dated 22/04/2020.
23. Notification No. 38/1/2017-Fin(R&C)(141) dated 21/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 3, dated 22/04/2020.
24. Notification No. 38/1/2017-Fin(R&C)(142) dated 21/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 3, dated 22/04/2020.
25. Notification No. 38/1/2017-Fin(R&C)(143) dated 21/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 3, dated 22/04/2020.
26. Notification No. 38/1/2017-Fin(R&C)(144) dated 21/04/2020, published in the Extraordinary Official Gazette No.2, Series I, No. 3, dated 22/04/2020.
27. Notification No. 38/1/2017-Fin(R&C)(145) dated 12/05/2020, published in the Extraordinary Official Gazette No.6, Series I, No. 6, dated 13/05/2020.
28. Notification No. 38/1/2017-Fin(R&C)(146) dated 05/06/2020, published in the Extraordinary Official Gazette, Series I, No.10, dated 08/06/2020.
29. Notification No. 38/1/2017-Fin(R&C)(147) dated 05/06/2020, published in the Extraordinary Official Gazette, Series I, No.10, dated 08/06/2020.
30. Notification No. 38/1/2017-Fin(R&C)(148) dated 05/06/2020, published in the Extraordinary Official Gazette, Series I, No.10, dated 08/06/2020.
31. Notification No. 38/1/2017-Fin(R&C)(149) dated 19/06/2020, published in the Extraordinary Official Gazette No.2, Series I, No.12, dated 22/06/2020.
32. Notification No. 38/1/2017-Fin(R&C)(150) dated 19/06/2020, published in the Extraordinary Official Gazette No.2, Series I, No.12, dated 22/06/2020.
33. Notification No. CCT/26-2/2018-19/56/255 dated 22/05/2020 published in the Extraordinary Official Gazette No.2, Series II, No. 8, dated 26/05/2020.
34. Notification No. CCT/26-2/2018-19/57/469 dated 17/06/2020 published in the Official Gazette, Series II, No. 12, dated 18/06/2020.
35. Notification No. 38/1/2017-Fin(R&C)(151) dated 25/06/2020, published in the Extraordinary Official Gazette, Series I, No.13, dated 26/06/2020.
36. Notification No. 38/1/2017-Fin(R&C)(152) dated 25/06/2020, published in the Extraordinary Official Gazette, Series I, No.13, dated 26/06/2020.
37. Notification No. CCT/26-2/2018-19/58/570 dated 02/07/2020 published in the Extraordinary Official Gazette No.2, Series II, No. 14, dated 03/07/2020.
38. Notification No. 38/1/2017-Fin(R&C)(153) dated 02/07/2020, published in the Extraordinary Official Gazette, Series I, No.14, dated 03/07/2020.



(b) Rate Notifications

1. Notification No.38/1/2017-Fin(R&C)(01/2020-Rate), dated 28/02/2020, published in the Extraordinary Official Gazette, Series I, No. 48, dated 29/02/2020.
2. Notification No.38/1/2017-Fin(R&C)(02/2020-Rate), dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
3. Notification No.38/1/2017-Fin(R&C)(03/2020-Rate), dated 30/03/2020, published in the Extraordinary Official Gazette, Series I, No. 52, dated 30/03/2020.
4. Notification No.38/1/2017-Fin(R&C)(03A/2020-Rate), dated 02/06/2020, published in the Extraordinary Official Gazette, Series I, No. 9, dated 03/06/2020.

(c) Orders for removal of Difficulties

1. Order No.10/2019-State Tax, dated 14/01/2020, published in the Extraordinary Gazette, Series I, No. 41, dated 15/01/2020.

(d) Orders

1. Order No. CCT/26-2/2017-18/14/3028, dated 19/02/2020, published in the Extraordinary Gazette, Series II, No. 47, dated 20/02/2020.

II. The Goa Value Added Tax Act, 2005

(a) Tax Notifications

1. Notification No. CCT/12-2/2018-19/3258, dated 18/03/2020, published in the Extraordinary Official Gazette No. 4, Series II, No. 50, dated 18/03/2020.
2. Notification No.38/1/2017-Fin(R&C)/459, dated 15/04/2020, published in the Extraordinary Official Gazette, Series I, No. 2, dated 15/04/2020.
3. Notification No.CCT/12-2/19-20/70, dated 23/04/2020, published in the Extraordinary Official Gazette, Series II, No. 4, dated 24/04/2020.
4. Notification No.CCT/12-2/19-20/71, dated 23/04/2020, published in the Extraordinary Official Gazette, Series II, No. 4, dated 24/04/2020.
5. Notification No.38/1/2017-Fin(R&C)/553, dated 08/05/2020, published in the Extraordinary Official Gazette No.3, Series I, No. 6, dated 09/05/2020.
6. Notification No. CCT/12-2/2020-21/516, dated 26/06/2020, published in the Extraordinary Official Gazette, Series II, No. 13, dated 26/06/2020.

(b) Orders for removal of Difficulties

1. Order No. 01/2020-State Tax, dated 10/07/2020, published in the Extraordinary Gazette No.4, Series I, No. 15, dated 13/07/2019.

V. The Goa Value Added Tax Act, 2005

(a) Tax Notifications



1. Notification No. 4/5/2005-Fin(R&C)(154), dated 08/07/2020, published in the Extraordinary Official Gazette, Series I, No. 15, dated 09/07/2020.

3. DR. PRAMOD SAWANT, CHIEF MINISTER, laid the Explanatory Memorandum 2020-2021 and the Action Taken Report on Budget Speech 2019-2020 of the Government of Goa by E-Assembly concept (paperless initiative).

4. SHRI MANOHAR AZGAONKAR, Dy. Chief Minister/Minister for Tourism laid the 37th Annual Report of the Goa Tourism Development Corporation Limited for the Financial Year 2018-19.

5. SMT. JENNIFER MONSERRATE, Minister for Revenue, laid the following:

(i) Notification amending the entries in clause (ii) of sub section (6) of Section 32 of Goa Land Revenue Code, 1968.

(ii) The Notification regarding increase in conversion Fees under Section 32 (6) and (6A) of Land Revenue Code, 1968.

6. SHRI VISHWAJIT RANE, Minister for Women and Child Development laid the Annual Report 2019 of Goa State Commission for Protection of Child Rights.

7. SHRI MAUVIN GODINHO, Minister for Transport, Housing and Panchayats laid the following:

(i) The Annual Report of the Kadamba Transport Corporation Limited for the year 2018-2019.

(ii) The Annual Report of the Konkan Railway Corporation Limited for the year 2018-2019.

(iii) The Audit Report of the Goa Housing Board for the year 2017-2018.

(iv) The Rules of the Goa Panchayats (Gram Sabha Meetings) (Third Amendment) Rules, 2020 and The Goa Panchayat (Allotment of premises on rent built in Panchayat Area) Rules, 2020.



8. SHRI MICHAEL LOBO, MINISTER FOR SCIENCE AND TECHNOLOGY AND WASTE MANAGEMENT, laid the Goa State Innovative Council Annual Report 2019-2020.

(Pandemonium in the House continued.)

12 38 PM

9. ASSENT TO BILLS

SECRETARY reported assent of the Governor to the following seven Bills passed by the Seventh Legislative Assembly of the State of Goa during its Eleventh Session, 2020:-

1. The Goa Goods and Service Tax (Amendment) Bill, 2020
2. The Goa Appropriation Bill, 2020
3. The Goa Appropriation (Vote on Account) Bill, 2020
4. The Goa Private Universities Bill, 2020
5. The Goa Co-operative Societies (Amendment) Bill, 2020
6. The Goa Motor Vehicle Tax (Amendment) Bill, 2020
7. The Goa Motor Vehicle Tax (2nd Amendment) Bill, 2020.

12 38 PM

10. BUSINESS ADVISORY COMMITTEE REPORT

DR. PRAMOD SAWANT, Chief Minister presented the Third Report (2020) of the Business Advisory Committee; and

DR. PRAMOD SAWANT, Chief Minister also moved the following:
“This House do agree with the Third Report (2020) of the Business Advisory Committee”.

The Motion was put to vote and adopted.

(Pandemonium in the House continued).

12 39 PM

11. STATEMENT MADE BY THE CHIEF MINISTER



The Chief Minister made a statement on Budget 2020-2021. He also stated that he along with the Health Minister, will make a statement on management of Covid-19 pandemic, after passing of the Budget and after completion of the Government Business listed for the day, since the Government Business is equally important, since the Budget has to be passed, as it is necessary to combat the Covid-19 situation in the State.

12 47 PM

12. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2020-2021

1. SHRI CHANDRAKANT KAVALEKAR, Deputy Chief Minister/Minister for Town & Country Planning moved the following Demands:

Demand No. 45	-	Archives and Archaeology
Demand No. 54	-	Town & Country Planning
Demand No. 59	-	Factories and Boilers
Demand No. 64	-	Agriculture

Demands Nos. 45, 54, 59 and 64 were put to vote of the House and passed.

2. SHRI MANOHAR AZGAONKAR, Deputy Chief Minister / Minister for Sports and Youth Affairs moved the following Demands:

Demand No. 20	-	Printing and Stationery
Demand No. 27	-	Official Language
Demand No. 29	-	Public Grievances
Demand No. 42	-	Sports & Youth Affairs
Demand No. 78	-	Tourism

Demands Nos. 20, 27, 29, 42 and 78 were put to vote of the House and passed.

3. SMT. JENNIFER MONSERATE, Minister for Revenue moved the following Demands:

Demand No. 7	-	Settlement & Land Records
Demand No. 15	-	Collectorate, North Goa
Demand No. 16	-	Collectorate, South Goa
Demand No. 33	-	Revenue
Demand No. 52	-	Labour
Demand No. 60	-	Employment
Demand No. 82	-	Information Technology



Demands Nos. 7, 15, 16, 33, 52, 60 and 82 were put to vote of the House and passed.

4. SHRI GOVIND GAWDE, Minister for Art and Culture moved the following Demands:

Demand No. 43	-	Art & Culture
Demand No. 70	-	Civil Supplies
Demand No. 71	-	Co-operation
Demand No. 81	-	Department of Tribal Welfare

Demands Nos. 43, 70, 71 and 81 were put to vote of the House and passed.

5. SHRI FILIPE NERI RODRIGUES, Minister for Water Resources moved the following Demands:

Demand No. 66	-	Fisheries
Demand No. 74	-	Water Resources
Demand No. 80	-	Legal Metrology

Demands Nos. 66, 74 and 80 were put to vote of the House and passed.

6. SHRI MICHAEL LOBO, Minister for Ports Administration moved the following Demands:

Demand No. 67	-	Ports Administration
Demand No. 72	-	Science, Technology and Waste Management
Demand No. 85	-	Department of Rural Development

Demands Nos. 67, 72 and 85 were put to vote of the House and passed.

7. SHRI MAUVIN GODINHO, Minister for Transport moved the following Demands:

Demand No. 13	-	Transport
Demand No. 31	-	Panchayats

Demands Nos. 13 and 31 were put to vote of the House and passed.

7. SHRI VISHWAJIT RANE, Minister for Health moved the following Demands:

Demand No. 19	-	Industries, Trade & Commerce
Demand No. 47	-	Goa Medical College
Demand No. 48	-	Health Services
Demand No. 49	-	Institute of Psychiatry & Human



		Behaviour
Demand No. 51	-	Goa Dental College
Demand No. 53	-	Food & Drugs Administration
Demand No. 58	-	Women and Child Development
Demand No. 61	-	Skill Development and Entrepreneurship

Demands Nos. 19, 47, 48, 49, 51, 58 and 61 were put to vote of the House and passed.

9. SHRI MILIND NAIK, Minister for Social Welfare moved the following Demands:

Demand No. 55	-	Municipal Administration
Demand No. 57	-	Social Welfare
Demand No. 77	-	River Navigation

Demands Nos. 55, 57 and 77 were put to vote of the House and passed.

9. SHRI NILESH CABRAL, Minister for Power moved the following Demands:

Demand No. 3	-	District & Session Court, North Goa
Demand No. 4	-	District & Session Court, South Goa
Demand No. 24	-	Environment and Climate Change
Demand No. 62	-	Law
Demand No. 76	-	Electricity
Demand No. 86	-	Non-Conventional Source of Energy

Demands Nos. 3, 4, 24, 62, 76 and 86 were put to vote of the House and passed.

11. SHRI DEEPAK PRABHU PAUSKAR, Minister for Public Works moved the following Demands:

Demand No. 21	-	Public Works
Demand No. 69	-	Handicraft, Textile and Coir
Demand No. 79	-	Goa Gazetteer

Demands Nos. 21, 69 and 79 were put to vote of the House and passed.

12. DR. PRAMOD SAWANT, Chief Minister moved the following Demands:

Demand No. 1	-	Legislature Secretariat
Demand No. 2	-	General Administration &



		Co-ordination
Demand No. 5	-	Prosecution
Demand No. 6	-	Election Office
Demand No. 8	-	Treasury & Accounts
		Administration, North Goa
Demand No. 9	-	Treasury & Accounts
		Administration, South Goa
Demand No. 10	-	Notary Services
Demand No. 11	-	Excise
Demand No. 12	-	Commercial Taxes
Demand No. 14	-	Goa Sadan
Demand No. 17	-	Police
Demand No. 18	-	Jails
Demand No. 22	-	Vigilance
Demand No. 23	-	Home
Demand No. 25	-	Home Guards & Civil Defence
Demand No. 26	-	Fire & Emergency Services
Demand No. 28	-	Administrative Tribunal
Demand No. 30	-	Small Savings & Lotteries
Demand No. 32	-	Finance
Demand No. 34	-	School Education
Demand No. 35	-	Higher Education
Demand No. 36	-	Technical Education
Demand No. 37	-	Government Polytechnic, Panaji
Demand No. 38	-	Government Polytechnic, Bicholim
Demand No. 39	-	Government Polytechnic Curchorem
Demand No. 40	-	Goa College of Engineering
Demand No. 41	-	Goa Architecture College
Demand No. 44	-	Goa College of Art
Demand No. 46	-	Museum
Demand No. 50	-	Goa College of Pharmacy
Demand No. 56	-	Information and Publicity
Demand No. 63	-	Rajya Sainik Board
Demand No. 65	-	Animal Husbandry & Veterinary Services
Demand No. 68	-	Forests
Demand No. 73	-	State Election Commission
Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 83	-	Mines
Demand No. 84	-	Airport
Charged Expenditure	-	Raj Bhavan (discussion only)
Charged Expenditure	-	Debt Services (discussion only)
Charged Expenditure	-	Goa Public Service Commission



(discussion only)

Demands Nos. 1, 2, 5, 6, 8, 9, 10, 11, 12, 14, 17, 18, 22, 23, 25, 26, 28, 30, 32, 34, 35, 36, 37, 38, 39, 40, 41, 44, 46, 50, 56, 63, 65, 68, 73, 75, 83 and 84 were put to vote of the House and were passed.

12 58 PM

13. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION BILL (NO.2) BILL, 2020 (RELATING TO BUDGET FOR THE YEAR 2020-2021)

DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.2) Bill, 2020. (Relating to Budget for the year 2020-2021) The leave was granted and Bill was introduced.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.2) Bill, 2020, (Relating to Budget for the year 2020-2021). The leave was granted and Bill was introduced.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, Clause1, the Schedule, the Enacting Formula and the Long Title were put to vote and adopted.

DR. PRAMOD SAWANT, CHIEF MINISTER moved the motion for passing of the Bill

The Motion for passing of the Bill was put to vote and passed.

12 59 PM

14. PRESENTATION, DISCUSSION AND VOTING ON SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2020-2021(FIRST BATCH)

DR. PRAMOD SAWANT, CHIEF MINISTER presented the Supplementary Demands for Grants for the year 2020-2021 (First Batch). The Supplementary Demands for Grants for the year 2020-2021 were moved, put to vote and passed.

1 00 PM

15. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION BILL (NO.3) (RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2020-2021 (FIRST BATCH)



DR.PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.3) Bill, 2020 (relating to Supplementary Demands for Grants for the year 2020-2021 (First Batch). The leave was granted and Bill was introduced.

DR.PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.3) Bill, 2020 (relating to Supplementary Demands for Grants for the year 2020-2021 (First Batch) be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, Clause 1, the Schedule the Enacting Formula and the Long Title were put to vote and adopted.

DR.PRAMOD SAWANT, Chief Minister moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

1 03 PM

16. GOVERNMENT BILLS- INTRODUCTION, CONSIDERATION AND PASSING

1. DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce – The Goa Goods and Services Tax (Second Amendment) Bill, 2020.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that- The Goa Goods and Services Tax (Second Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 15, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.



2. DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce – The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Bill, 2020.

DR. PRAMOD SAWANT, CHIEF MINISTER, moved that – The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Bill, 2020 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 9, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

3. DR. PRAMOD SAWANT, CHIEF MINISTER, moved for leave to introduce - The Goa Value Added Tax (Twelfth Amendment) Bill, 2020.

DR. PRAMOD SAWANT, CHIEF MINISTER, moved that –The Goa Value Added Tax (Twelfth Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 5, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

4. SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR FACTORIES AND BOILERS, moved for leave to introduce – The Factories (Goa Amendment) Bill, 2020

SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR FACTORIES AND BOILERS, moved that – The Factories (Goa Amendment) Bill, 2020, be taken into consideration.



The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 5, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5. **SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR TOWN AND COUNTRY PLANNING**, moved for leave to introduce – The Goa Town and Country Planning (Amendment) Bill, 2020.

SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR TOWN AND COUNTRY PLANNING, moved that –The Goa Town and Country Planning (Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 6, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SHRI CHANDRAKANT KAVALEKAR, DY. CHIEF MINISTER/MINISTER FOR TOWN AND COUNTRY PLANNING moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

6. **SMT. JENNIFER MONSERRATE, MINISTER FOR REVENUE**, moved for leave to introduce – The Indian Stamp (Goa Amendment) Bill, 2020.

SMT. JENNIFER MONSERRATE, MINISTER FOR REVENUE, moved that – The Indian Stamp (Goa Amendment) Bill, 2020 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 3, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.



SMT. JENNIFER MONSERRATE, MINISTER FOR REVENUE moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

7. **SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT**, moved for leave to introduce – The Industrial Disputes (Goa Amendment) Bill, 2020.

SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT, moved that – the Industrial Disputes (Goa Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 9, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

8. **SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT**, moved for leave to introduce – The Contract Labour (Regulation and Abolition) (Goa Amendment), Bill 2020, be taken into consideration.

SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT, moved that – The Contract Labour (Regulation and Abolition) (Goa Amendment), Bill, 2020 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 4, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SMT. JENNIFER MONSERRATE, MINISTER FOR LABOUR AND EMPLOYMENT moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.



9. **SHRI GOVIND GAUDE, MINISTER FOR CO-OPERATION**, moved for leave to introduce – The Goa Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2020.

SHRI GOVIND GAUDE, MINISTER FOR CO-OPERATION, moved that – The Goa Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 15, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SHRI GOVIND GAUDE, MINISTER FOR CO-OPERATION moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

10. **SHRI MAUVIN GODINHO, MINISTER FOR TRANSPORT**, moved for leave to introduce – The Goa Motor Vehicles Tax (Third Amendment) Bill, 2020.

SHRI MAUVIN GODINHO, MINISTER FOR TRANSPORT, moved that – The Goa Motor Vehicles Tax (Third Amendment) Bill, 2020, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clause 2, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SHRI MAUVIN GODINHO, MINISTER TRANSPORT, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

11. **SHRI NILESH CABRAL, MINISTER FOR LAW**, moved for leave to introduce- The Court-Fees (Goa Amendment) Bill, 2020.

SHRI NILESH CABRAL, MINISTER FOR LAW, moved that – The Court Fees (Goa Amendment) Bill, 2020, be taken into consideration.



The Motion for consideration of the Bill was put to vote and adopted.

Clause 2, the Schedule, Clause 1, the Enacting Formula and the Long Title were put to vote and adopted.

SHRI NILESH CABRAL, MINISTER FOR LAW, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

1 25 PM

17. STATEMENTS MADE BY HON. HEALTH MINISTER AND HON. CHIEF MINISTER

1. SHRI VISHWAJIT RANE, MINISTER FOR HEALTH, made statement on management on Covid -19 pandemic.

2. DR. PRAMOD SAWANT, CHIEF MINISTER, made statement on management on Covid-19 pandemic.

2 06 PM

18. VALEDICTORY REMARKS BY SPEAKER

SHRI RAJESH PATNEKAR, made Valedictory Remarks.

2 08 PM

19. NATIONAL ANTHEM

The National Anthem was played.

(HOUSE ADJOURNED *SINE DIE* AT 2 09 PM)

**ASSEMBLY HALL
PORVORIM-GOA
27TH JULY, 2020**

**NAMRATA ULMAN
SECRETARY**